

ACT NO. IX OF 1901.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 11th October, 1901.)

An Act further to amend the Indian Articles of War.

WHEREAS it is expedient further to amend the Indian Articles of War; It is hereby enacted as follows:—

V of 1869.

1. (1) This Act may be called the Indian Articles of War Amendment Act, 1901; and

Short title and commencement.

(2) It shall come into force at once.

V of 1869.

2. To article 4, sub-article (1), clause (b), of the said Indian Articles of War, the following proviso shall be added, namely:—

Amendment of article 4, Act V, 1869.

“Provided that, if he is dismissed or discharged by order of an officer not subject to the authority of the Governor General in Council or of the Commander-in-Chief in India, such dismissal or discharge shall not take effect until it has been approved by the Governor General in Council or by the Commander-in-Chief in India, or, if he belongs to a command but is serving with a force not attached to a command, by the general officer of the command to which he belongs.”